

RATIFIED

Minutes of M.No.51/10 held on 23.03.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 51/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 23.03.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, Asstt. IA			MOS, U.B.
4.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:38/51/80-ALC2/2009	Party Name:WALVOIL FLUID POWER (INDIA) PVT.LTD,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00829/AM10/	RLA File :07/21/040/00394/AM10/	Lic.No/Date:0710066108 23.07.2009	Defer Date: 11.05.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 11.05.2010.			

	Case No.:2/51/80-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00793/AM10/	RLA File :07/24/040/00279/AM10/	Lic.No/Date:0710068009 04.11.2009	

2	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.		
	The Regional Authority may take necessary action accordingly.		

3	Case No.:34/51/80-ALC2/2009	Party Name:HONEYWELL AUTOMATION INDIA LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00825/AM10/	RLA File :31/21/040/00210/AM10/	Lic.No/Date:3110040641 12.11.2009	
	Decision :The Committee noted that firm’s application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

4	Case No.:1/51/80-ALC2/2009	Party Name:NISHOTECH SYSTEMS PVT.LTD.	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case approved
	HQ File :01/80/050/00792/AM10/	RLA File :03/95/040/00580/AM10/	Lic.No/Date:0310549676 08.12.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis as applied for by the firm.			
	The Regional Authority may take necessary action accordingly.			

5	Case No.:35/51/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00826/AM10/	RLA File :31/24/040/00153/AM10/	Lic.No/Date:3110040979 08.12.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

6	Case No.:10/51/80-ALC2/2009	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00801/AM10/	RLA File :07/21/040/00942/AM10/	Lic.No/Date:0710069368 11.01.2010	Defer Date: 11.05.2010

Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 11.05.2010.

7	Case No.:22/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00813/AM10/	RLA File :09/24/040/00412/AM10/	Lic.No/Date:0910040591 12.01.2010	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Input Weight of each casting/ forging/flange and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. Break up of different types of plates at item no 56 of import. 5. Serial no 4,5,6 ,9 & 11 of SDL export product wise.			

8	Case No.:6/51/80-ALC2/2009	Party Name:SYSTEMS & COMPONENTS (I) PVT. LTD.,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case approved
	HQ File :01/80/050/00797/AM10/	RLA File :03/95/040/00631/AM10/	Lic.No/Date:0310555003 13.01.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

9	Case No.:9/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00800/AM10/	RLA File :07/21/040/00933/AM10/	Lic.No/Date:0710069461 19.01.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that firm's application has been referred to DHI whereas the case pertain to DIT. The Committee, accordingly, decided to refer the copy of firm's application to DIT for examination and submission of comments. The case may be relisted on 11.05.2010.			

	Case No.:21/51/80-ALC2/2009	Party Name:VIGEL MANUFACTURING TECHNOLOGIES PVT.LTD.	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case approved
	HQ File :01/80/050/00812/AM10/	RLA File :03/95/040/00707/AM10/	Lic.No/Date:0310556754 25.01.2010	

10	Decision : The Committee noted that data of the authorization was not available in the on line agenda and the case was considered as per information available in firm's application. The Committee decided to report this problem to NIC and observed that according to firm's application, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore decided to ratify norms as per GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.
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11	Case No.:15/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00806/AM10/	RLA File :11/24/040/00042/AM10/	Lic.No/Date:1110021676 28.01.2010	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - 1. Specific quantity of each export product with details of the accessories, spares and their weight separately. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product. 4. Serial no 5 & 11 of SDL export product wise. 5. Break up of item no 6 of import in to different grades of steel such as SS,AS and non alloy.			

12	Case No.:8/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00799/AM10/	RLA File :07/21/040/01035/AM10/	Lic.No/Date:0710069725 01.02.2010	Defer Date: 11.05.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIT for examination and submission of comments. The case may be relisted on 11.05.2010.			

13	Case No.:13/51/80-ALC2/2009	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00804/AM10/	RLA File :34/24/040/00189/AM10/	Lic.No/Date:3410026224 02.02.2010	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - 1. Information in respect of Sl.No.9 & 11 of the Standard Deficiency Format.			

2. Net weight & gross weight of 4 to 8 of import.

14	Case No.:11/51/80-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00802/AM10/	RLA File :07/24/040/00392/AM10/	Lic.No/Date:0710069986 11.02.2010	Defer Date: 11.05.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

15	Case No.:12/51/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case approved
	HQ File :01/80/050/00803/AM10/	RLA File :02/24/040/00222/AM10/	Lic.No/Date:0210138078 17.02.2010	
	Decision : The representative of the DIPP present in the meeting recommended that norms of the subject authorization may be ratified on repeat basis as per norms of Advance Authorization No.0210135991 dated 1.1.2010 ratified in NC Meeting No.48/80 dated 02.03.2010. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under:- 1. Total net export weight of 33.03 MT may be specified with the quantity of export product. 2. Quantity of import item may be allowed as 60444 Kgs. inclusive of 83% wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.			

16	Case No.:26/51/80-ALC2/2009	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case approved
	HQ File :01/80/050/00817/AM10/	RLA File :05/23/040/00191/AM10/	Lic.No/Date:0510258771 17.02.2010	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- After taking clue from SION at S.No. C-1799, quantities of import items may be allowed as 1.02 kg./ kg. content in the export product. The Regional Authority may take necessary action accordingly.			

Case No.:30/51/80-ALC2/2009	Party Name:SHAKTI PUMPS (INDIA) LTD.,		Status:Case deferred
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17			Meet No/Date:51/80-ALC2/2009 23.03.2010	
	HQ File :01/80/050/00821/AM10/	RLA File :11/24/040/00045/AM10/	Lic.No/Date:1110021828 19.02.2010	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

18	Case No.:14/51/80-ALC2/2009	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00805/AM10/	RLA File :04/24/040/00301/AM10/	Lic.No/Date:0410111751 22.02.2010	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

19	Case No.:27/51/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00818/AM10/	RLA File :03/94/040/01010/AM10/	Lic.No/Date:0310561529 23.02.2010	Defer Date: 11.05.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Information in respect of Sl.No.4,5,11 & 13 of the Standard Deficiency Format export product wise.			

20	Case No.:25/51/80-ALC2/2009	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00816/AM10/	RLA File :05/23/040/00188/AM10/	Lic.No/Date:0510259390 24.02.2010	Defer Date: 11.05.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 11.05.2010.			

	Case No.:23/51/80-ALC2/2009	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00814/AM10/	RLA File :05/23/040/00179/AM10/		

21			Lic.No/Date:0510259450 25.02.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that firm's application has been referred to DIPP whereas the case pertain to M/o Mines. The Committee, accordingly, decided to refer the copy of firm's application to M/o Mines for examination and submission of comments. The case may be relisted on 11.05.2010.			

22	Case No.:20/51/80-ALC2/2009	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00811/AM10/	RLA File :07/24/040/00459/AM10/	Lic.No/Date:0710070262 26.02.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that firm's application has been referred to DHI whereas the case pertain to DGCA as the firm is manufacturing aerospace components. The Committee, accordingly, decided to refer the copy of firm's application to DGCA for examination and submission of comments. The case may be relisted on 11.05.2010.			

23	Case No.:24/51/80-ALC2/2009	Party Name:FRONTLINE PRECISIONS PVT LTD	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00815/AM10/	RLA File :07/24/040/00414/AM10/	Lic.No/Date:0710070258 26.02.2010	Defer Date: 11.05.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.			

24	Case No.:28/51/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00819/AM10/	RLA File :04/24/040/00290/AM10/	Lic.No/Date:0410112044 02.03.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that firm's application has been referred to DHI whereas the case pertain to DIPP . The Committee, accordingly, decided to refer the copy of firm's application to DIPP for examination and submission of comments. The case may be relisted on 11.05.2010.			

25	Case No.:3/51/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00794/AM10/	RLA File :07/24/040/00458/AM10/	Lic.No/Date:0710070360 04.03.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 11.05.2010.			

26	Case No.:4/51/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00795/AM10/	RLA File :07/24/040/00457/AM10/	Lic.No/Date:0710070361 04.03.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 11.05.2010.			

27	Case No.:5/51/80-ALC2/2009	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case approved
	HQ File :01/80/050/00796/AM10/	RLA File :03/94/040/01041/AM10/	Lic.No/Date:0310562955 04.03.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

28	Case No.:7/51/80-ALC2/2009	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00798/AM10/	RLA File :05/24/040/00503/AM10/	Lic.No/Date:0510259916 05.03.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 11.05.2010.			

29	Case No.:16/51/80-ALC2/2009	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case approved
	HQ File :01/80/050/00807/AM10/	RLA File :03/95/040/00798/AM10/	Lic.No/Date:0310563286 08.03.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “ 0.36 mm Thk” may be suffixed with the description of import item. 2. Quantity of import item may be allowed as applied for i.e. 8704.64 Kgs inclusive of 85.6% wastage after 1/3rd recovery.			

The Regional Authority may take necessary action accordingly.

30	Case No.:17/51/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00808/AM10/	RLA File :03/94/040/01032/AM10/	Lic.No/Date:0310563636 09.03.2010	Defer Date: 11.05.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010:- 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format.			

31	Case No.:18/51/80-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00809/AM10/	RLA File :07/24/040/00466/AM10/	Lic.No/Date:0710070460 10.03.2010	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

32	Case No.:19/51/80-ALC2/2009	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00810/AM10/	RLA File :05/24/040/00505/AM10/	Lic.No/Date:0510260190 10.03.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

33	Case No.:36/51/80-ALC2/2009	Party Name:MARKS PRYOR MARKING TECHNOLOGY PRIVATE LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00827/AM10/	RLA File :31/24/040/00213/AM10/	Lic.No/Date:3110042306 10.03.2010	Defer Date: 11.05.2010

Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 11.05.2010.

34	Case No.:29/51/80-ALC2/2009	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00820/AM10/	RLA File :02/24/040/00236/AM10/	Lic.No/Date:0210139134 11.03.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 11.05.2010.			

35	Case No.:31/51/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00822/AM10/	RLA File :03/95/040/00774/AM10/	Lic.No/Date:0310564113 11.03.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 11.05.2010.			

36	Case No.:32/51/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00823/AM10/	RLA File :03/95/040/00808/AM10/	Lic.No/Date:0310564122 11.03.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 11.05.2010.			

37	Case No.:33/51/80-ALC2/2009	Party Name:RMG AUTOMETERS GAS TECHNOLOGIES LIMITED	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00824/AM10/	RLA File :05/24/040/00439/AM10/	Lic.No/Date:0510260346 12.03.2010	

Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

38	Case No.:37/51/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:51/80-ALC2/2009 23.03.2010	Status:Case deferred
	HQ File :01/80/050/00828/AM10/	RLA File :05/24/040/00517/AM10/	Lic.No/Date:0510260519 15.03.2010	Defer Date: 11.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 11.05.2010.			

Case No. A/R-171	M/s. GEA BGR Energy	HQ F.No.01/80/50/00505/AM09/DES.I	Lic.No. & Date
Meeting No.51/10	System India Ltd.,	RA F.No.04/24/040/00077/AM09	0410096594
Date: 23.03.2010	Chennai	Ratification of norms	dt.18.06.2008

The Committee reviewed this case as the firm has furnished their reply. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.

Case No. A/R-172	M/s. Delphi-TVS Diesel	HQ F.No.01/80/50/00618/AM09/DES.I	Lic.No. & Date
Meeting No.51/10	Systems Ltd., Chennai	RA F.No.04/24/040/00409/AM08	0410096031
Date: 23.03.2010		Ratification of norms	dt.26.05.2008

The Committee reviewed this case as the firm has furnished their reply. The Committee however noted that firm has still not submitted the point wise replies to all the query raised by the NC. Therefore it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with point wise specific replies and full facts of the case. The case may be relisted on 11.05.2010.

Case No. A/R-173	M/s. The Saraswati	HQ F.No.01/80/50/00344/AM09/DES.I	Lic.No. & Date
Meeting No.51/10	Industrial Syndicate Ltd.,	RA F.No.05/24/040/00539/AM08	0510210113
Date: 23.03.2010		Revision of norms	dt.05.10.2007

The Committee considered the firm's request to restore the import item no. 34 which was earlier deleted by the NC. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the

consideration and to relist the case on 11.05.2010.

Case No. A/R-174	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/80/50/01200/AM08/DES.I	Lic.No. & Date
Meeting No.51/10		RA F.No.05/24/040/00817/AM08	0510215372
Date: 23.03.2010		Revision of norms	dt.24.01.2008

The Committee considered the firm's request to delete the word "painted" form the description of the export product and disallow import of paint at Sl.No. 13 as they have sourced this item indigenously. **The firm also mentioned that they had exported the product before ratification.** The firm has also requested to change the weight of import item No.2 as 14.109 MT instead of 14.1 MT. The Committee after deliberating upon the case decided to accept both the requests of the firm. Accordingly, following changes are recommended in the norms earlier norms of the subject advance authorization :-

1. The word "painted" may be deleted form the description of the export product and import of paint at Sl.No. 13 may be disallowed as the same have been sourced indigenously.
2. The weight of import item No.2 may be changed as 14.109 MT instead of 14.1 MT.

Regional Authority may take necessary action accordingly.

Case No. A/R-175	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/50/01098/AM08/DES.I	Lic.No. & Date
Meeting No.51/10		RA F.No.04/24/040/00324/AM08	0410092979
Date: 23.03.2010		Ratification of norms	dt.02.01.2008

The Committee reviewed this case as the firm has furnished their reply. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 11.05.2010.

Case No. A/R-176	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQ F.No.01/80/50/00033/AM10/DES.I	Lic.No. & Date
Meeting No.51/10		RA F.No.04/24/040/00236/AM09	0410101783
Date: 23.03.2010		Revision of norms	dt.22.01.2009

The DHI furnished written comments in this case vide their U.O. No. 3(109)/09-TSW(B)/133 dated 17/03/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S BHEL, Trichy for ratification of norms of licence no 041010101783 dtd 22-01-09.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Trichy. The firm has now submitted reply vide their letter of dated 13-02-10. This Office recommends the following on per set basis.

Export

- 1. The total weight of export product for two sets is 44970 MT & the same may be incorporated in the licence.*

Import per unit

3. Item no 1- The item may be allowed at 745.7 MT with 3% wastage.
 4. Item no 2- The item may be allowed at 200.8 MT with 3% wastage.
 5. Item no 3 to 5- The item may be allowed as applied with 2% wastage
 6. Item no 6- The item consists of pipes & hollows. Pipes may be allowed at 1597.2MT with 2% wastage. Hollows may be allowed at 916.3 MT with 10% wastage.
 7. Item no 7- The item consists of pipes & blooms. Pipes may be allowed at 1310.7 MT with 2% wastage. Blooms may be allowed at 301 MT with 30% wastage.
 8. Item no 8- The item may be allowed at 335.6 with 2% wastage
 9. Item no 9-The weight of the import product is 63 MT & the same may be incorporated in the licence.
 10. Item no 10- Welding material & this may be allowed as applied for.
 11. Item no 11to 13- These are components & may be allowed under GN-4.
 12. Item no 14,25,18- May be deleted as these are instruments & not part of the export product.
 13. Item no 20 to 22 & 24- may be deleted as these appears to be capital goods.
 14. All other items up to item no 41 are components & may be allowed under GN-4.
 15. Item no 42 to 72 are spares & may be allowed under spares policy.
- The above issues with the approval of JS(B).

B.C.Nayak
Development Officer

Shri Ramaytar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(109)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

Case No. C - 35	M/s. Electromech Material Handling Systems (I) Pvt. Ltd.,	HQ F.No.01/80/162/01767/AM10/DES.I
Meeting No.51/10		
Date: 23.03.2010		Modification in SION Sl. No. C-1899 for the export product "E. O. T. Crane"

The Committee noted that SION is already available for "E.O.T. crane" at Sl.No. C-1899 and the exporter requested to incorporate some additional components as inputs under this SION. The Committee noted that according to provision of General Note 4 for the engineering items in Handbook of Procedures Vol.II, where SION do not provide import of components or where additional components in addition to those allowed in norms are sought, the components as an input can be allowed for import on net-to-net basis without any wastage with accountability clause by RA

Accordingly, Committee opined that there is no need to incorporate components as addl. inputs under this SION entry and decided to advise the exporter to approach concerned RA for allowing import of components in addition to the inputs allowed under the SION on net-to-net basis.

The firm may be informed accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME)
Member

(A.K. Mishra, Asstt. IA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman